

been made in implementing them? I do not know whether my hon. friend was referring to the further rules made in order to amend the earlier rules. Whatever it is, what is the progress that has been made in order to give relief to these tenants?

Sardar Majithia: Probably my hon. friend is under a misapprehension. They are not agricultural lands; these are lands in the cantonment civil areas where buildings are there.

Shri Banga: But even then?

Sardar Majithia: For those lands we have decided to change the leases from the old perpetual lease to new leases, and we have to have quite a lot of discussion in the two different types of cases, one in the civil areas and the other in the military areas. The lands in the military areas are possibly needed for future military needs and their leases will have to be different from those which are in the civil areas. We have already passed orders that the lands in the civil areas should be transferred to those fellows by the cantonment executive officer.

श्री स० बं० बागलत : इस के बारे में प्राककलन समिति ने जो राय दी थी उस पर विचार किया गया है या नहीं ?

Sardar Majithia: Certainly it was considered and it is because of that that we are following this policy.

Central Zonal Council

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*988. { Shri D. C. Sharma:
 { Shri V. C. Shukla:
 { Shri Vajpayee:

Will the Minister of Home Affairs be pleased to state:

(a) when the second meeting of the Central Zonal Council was held; and

(b) the decisions taken thereat?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The second meeting of the Council was held on 4th January, 1958.

(b) A summary of the important decisions taken by the Council is laid on the table of the House. [See Appendix V, annexure No. 47]

Shri D. C. Sharma: May I know if the Ministry has evolved any machinery for the implementation of the decisions that are taken at these zonal council meetings and if so, what is the nature of that machinery?

The Minister of Home Affairs (Pandit G. B. Pant): The decisions are taken in the Council unanimously by the members. Nothing is decided there merely by the rule of majority and when the members or Governments of the States concerned agree to an arrangement, then they give effect to it.

Shri D. C. Sharma: In the statement it is said: "The Council considered the recommendation of the States Reorganisation Commission for the appointment of one-third of the number of High Court Judges from outside a State." May I know if this matter was only considered or any decision taken on it, and if so what was its nature?

Pandit G. B. Pant: You may call it a decision, or you may call it a general approval of the recommendation made by the States Reorganisation Commission. It was the view that it would be desirable to have some Judges in every High Court from other States in the zone.

Shri Vajpayee: May I know if the question of starting joint police operations against the dacoits now active on the borders of the two States was discussed, and if so, with what results

Pandit G. B. Pant: The States concerned agreed to adopt vigorous measures to get rid of the dacoits and their depredations.

Shri Mahanty: May I know whether the creation of an inter-zonal police force was considered at this meeting, and if so, whether the attention of the Government has been drawn to

the criticism that the creation of an inter-zonal police force is a further onslaught on the States' autonomy? If so, what are the reactions of the Government?

Pandit G. B. Pant: There are so many "if sos" that I have not been able to follow the question. There seem to be three or four questions wrapped in one.

Mr. Speaker: The hon. Minister may answer whichever he likes.

Pandit G. B. Pant: I have not caught even one of them.

Mr. Speaker: Then, Shri Tyagi.

May I know from the hon. Minister who presides over the zonal meetings whether the decisions of the zonal councils are not published?

Pandit G. B. Pant: They are sent only to the States concerned.

Mr. Speaker: If they are published, they must be available to the hon. Members also here.

Pandit G. B. Pant: Well, we have not so far thought of publishing them in that manner, but we will give thought to that suggestion.

Shri Tyagi: Are the decisions of the zonal councils final in themselves, or do the Central Government sit over them to make final orders?

Pandit G. B. Pant: As a rule, they are final in themselves because they deal with matters concerning the States, and seldom with matters concerning the Centre.

Shri Mahanty: May I know whether it was decided at this zonal council meeting to create inter-zonal police forces, and if so

Mr. Speaker: There is no question of "if so".

Pandit G. B. Pant: It was decided that the question of having a common reserve police force for the various States comprised in a zone should be considered, and committees mainly consisting of the Inspectors-General

of Police of the States concerned were formed to examine this question.

International Geophysical Year

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*990. { Shri Nausahir Bharucha:
Shri Ghosal:
Shri B. Das Gupta:

Will the Minister of Education and Scientific Research be pleased to state whether it is a fact that under the arrangements for pooling Scientific results and knowledge acquired during the International Geophysical Year, India expects to receive or disseminate information on cosmic rays?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): Yes, Sir.

Shri Nausahir Bharucha: May I know whether any time-limit has been set for exchange of information collected by either the satellites of the U.S. or the U.S.S.R.?

Shri M. M. Das: No time limit has been set, but I think that after the end of the Geophysical Year, that is 31st December, 1958, it will be sent to the different countries which desire to have it in due time.

Shri Ghosal: May I know if any of our scientists were invited to join the Commonwealth team?

Shri M. M. Das: There is no Commonwealth team. Seventy countries of the world are participating in the International Geophysical Year activities.

श्रीमती का सूख्य

*६६१. डा० राज सुभग सिंह : क्या बिस्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्रीमती की खेती करने वाले किसानों को एक सेर श्रीमती के केवल ३३ रुपये दिये जाते हैं जबकि राज्य सरकार शुद्ध की हुई श्रीमती को ७२० रुपये प्रति सेर के हिसाब से बेचती है ; और